

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 10
(IB)-255(PB)/2022

IN THE MATTER OF:

Union Bank of India Ltd.

.... Petitioner/Applicant

Vs.

Arvind Agarwal

.... Respondent

Order under Section 95 (1) of Insolvency & Bankruptcy Code, 2016

Order delivered on 08.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Union Bank : Mr. Sahas Bhasin, Adv.
of India

For the RP : Mr. Shivam Gautam, Mr. Atul Bhatia, Advs., Ms
Megha Agarwal, RP in person

ORDER

IA-3698/2022

Ld. Counsel Mr. Shivam Gautam appeared through VC on behalf of the RP along with the RP Ms. Megha Agarwal.

It is observed that the report of the RP is vague and bereft of dates & events and further the pagination is not proper. We direct her to file comprehensive list of dates & events along with details of pagination so that the same can be considered on the next date of hearing.

At request, list the matter for a physical hearing **on 04.06.2024.**

Sd/-

(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)